

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A.(SJ) No. 795 of 2010

Bhola Bhuian

..... Appellant

Versus

The State of Jharkhand

..... Respondent

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA

Through- Video Conferencing

For the Appellant

: None

For the State

: Mr. Vineet Kumar Vashistha, APP

08/Dated: 26/03/2021

On mentioning, Mr. Vineet Kumar Vashistha, the learned counsel for the State has appeared and submitted that he has filed a copy of the affidavit through E-mail but he could not be able to contact the learned counsel for the appellant for serving the same.

In view of the above, put up this case after three weeks.

(Ratnaker Bhengra, J.)